

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2623/1999

New Delhi, this 25th day of August, 2000

Hon'ble Smt. Shanta Shastry, Member(A)

Mrs. Jasbir Kaur
3, Teacher Staff Colony
Air Force-II, Udyog Marg
Jam Nagar, Gujarat .. Applicant

(By Shri T.P.S.Rathore, Advocate)

versus

Union of India, through

1. Secretary
Ministry of Human Resources Development
New Delhi
2. Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area, New Delhi
3. Asstt. Commissioner
Kendriya Vidyalaya Sangathan
Dehradun
4. Principal
Kendriya Vidyalaya
Birpur, Dehradun .. Respondents

(By Shri S.Rajappa, Advocate)

ORDER(oral)

Heard the learned counsel for the parties. Applicant has prayed for transfer to the place of her choice in Dehradun and has requested to restrain the respondents from filling up the post of TGT(Sanskrit) at Birpur. Applicant belongs to the category 'spouse' in Defence/Central Government and at present is posted as TGT(Sanskrit) at Jam Nagar. During 1999, she applied for transfer to Sarsawa/Dehradun/KVCCI Rajban. In the meantime she lost her husband in the Kargil war. She was placed at Sl.No.2 in the priority list for posting at Dehradun.



2. Learned counsel for the respondents submits that the academic year of 1999-2000 is over and the applicant has now made a fresh application for the academic year 2000-2001 seeking transfer to the same place and her name has been placed at priority No.3 as per OM dated 20.7.2000 for transfer to Dehradun for the year 2000-2001 and her case will be considered as per priority and strictly in accordance with the transfer guidelines and subject to availability of vacancy. In the counter affidavit filed in the court the learned counsel states that the OA has become infructuous in view of the OM dated 20.7.2000 issued by the Education Officer whereby a decision has been taken to the effect that the name of the applicant has been kept under priority No. 3 for transfer to Dehradun for the year 2000-2001, in response to the application made by the applicant. After adjustments the applicant has got every chance of being transferred to Dehradun as per her request.

3. I am satisfied that the respondents have considered the case of the applicant sympathetically and the applicant's prayer is likely to be fulfilled. In the light of this, the OA is disposed of. I do not order any costs.

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(Smt. Shanta Shastray)
Member(A)

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